

were discussed and an understanding has been reached that with a view to effectively and speedily utilising U.K. aid in the forthcoming years, forward action will be jointly undertaken to identify suitable large projects which could utilise substantial amounts of U.K. project aid economically, so as to produce together with disbursements from other elements of U.K. aid, levels of disbursements, which would be commensurate with the aid U.K. planned to provide in the next 3 or 4 years. The British Minister for Overseas Development has also agreed to consider local cost financing for specific projects in some selected fields, such as family welfare, dry land farming projects, fishery projects, etc. It is also our intention to do forward planning for purchase of certain bulk industrial raw materials and/or intermediates from the United Kingdom to ensure effective and speedy utilisation of British economic assistance.

**Medical Officer of Ashoka Hotel, New Delhi**

5474. SHRI SATISH AGARWAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Medical Officer of Ashoka Hotel, New Delhi charged an amount of Rs. 4000/- from an Australian lady for plastering her leg when she was staying in that hotel;

(b) whether the Medical officer fleeced many foreign delegates to the Commonwealth Parliamentary Conference by charging heavy consultation fees; and

(c) if so, what action has been taken/or is proposed to be taken to stop this corrupt practice?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) In October 1975, an Australian lady by the name of Mrs. Hazel Wilson who was not staying in Ashoka Hotel, but had gone to the hotel to

see one of the guests, complained to ITDC that the Medical Officer of Ashoka Hotel who had attended upon her after she had fractured her leg in the hotel premises charged her Rs. 4000/- for setting, plastering and X-rays of the leg.

(b) Shri S. L. Shakdhar, then Secretary General, Lok Sabha had also received complaints from some delegates to the Commonwealth Parliamentary Conference (who had been staying in the Ashoka Hotel) that they had been charged heavy consultation fees by the Medical Officer.

(c) On his appointment in February, 1968, apart from pay and usual allowances, the Medical Officer was granted 'Non-practising Allowance' at 50 per cent of his pay. On his representation, he was allowed in June, 1975 to do private practice on the condition that the 'Non-Practising Allowance' would be surrendered and the private practice would be undertaken out side his duty hours. In view of the complaints of over-charging by the Medical Officer, the permission granted to him to do private practice was withdrawn in January, 1977.

The C. B. I. have investigated into complaints against the Medical Officer. Their report is under consideration.

बिस् मन्त्रालय में मैन्युअलों, संहिताओं, नियम पुस्तकों का हिन्दी में प्रकाशन

5475. श्री मोहन लाल विपिन : क्या बिस् तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा नीति के अनुसार उनके मंत्रालय में मैन्युअलों, संहिताओं, नियम पुस्तकों को हिन्दी में भी प्रकाशित करने का विचार है; और